

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.438
IA/18/ND/2023, IA/6211/ND/2022 IN
IB/3455/ND/2019

IN THE MATTER OF:

Woodpeckers India Pvt. Ltd.	...	Applicant
Versus		
M/s MK Furncraft Pvt. Ltd.	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 21.03.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Respondent	:	Adv. Rohan Jaitley, Adv. Akshay Sharma, Adv. Dev Pratap Shahi, in IA/6211/ND/2022, IA/18/ND/2023
For the Liquidator	:	Adv. Akhand Pratap Singh

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **29.04.2024**.

Sd/-
(Court Officer)